

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP 369 /ND/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
23.11.2017**

**NAME OF THE COMPANY: M/s Meidensha Corporation Vs. M/s Prime
Meiden Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s):	Mr. P. V. Kapur, Sr. Advocate with Mr. Nishant Menon, Mr. Inder Raj Gill, Ms. Anuradha Sharma, & Mr. Avichal Prasad, Advocates			
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For the Respondent (s):	Mr. Jaideep Gupta, Sr. Advocate with Mr. Nishant Bhardwaj and Rohan Dubey, Advocates for R-2 to 7.			
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ORDER

10.30 AM

An urgent application has been mentioned before this Bench praying for immediate directions to make payments towards Customs Duty as well as payments to other third parties. It is submitted that the authorized signatories viz., Mr. Anil Sethi, GM Finance and Mr. Krishna Kumar, Purchase HOD and the other authorized signatories of Respondent No. 1 are not signing the required cheques and documents.

Notice is accepted by Mr. Yadav and Mr. Dubey, Advocates for Respondents 1-9 through they have taken strong exception of being



served in the matter as done in the present manner which was at 3 a.m.
in the morning vide emails.

Keeping the urgency pressed, be put up at 4 PM for arguments
and further consideration.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)